

agricultural development schemes formulated by each State. The Corporation welcomes proposals from all States and has not laid down any ceiling on the total assistance that each State can get. In respect of Madhya Pradesh, 9 other proposals involving a total outlay of Rs. 587.10 lakhs are under examination.

**CONFIRMATION OF TEMPORARY STAFF
OF CENTRAL GOVERNMENT**

5398. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the orders dated the 13th September 1966 regarding confirmation of 50 per cent of staff in the temporary offices/Departments of the Central Government were issued on the recommendations of a High-Power Committee set up by the Ministry of Home Affairs;

(b) if so, whether these orders are being implemented in all the Temporary Offices/Departments of the Central Government; and

(c) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Ministry of Finance, Department of Expenditure's O.M. No. 23(46)-EG1/67 dated the 13th September 1966 was issued on the recommendations of the Committee on Social Security. According to this O.M. 50 per cent of the temporary posts in such non-permanent Departments as have existed for not less than 10 years and are not proposed to be wound up in the foreseeable future may be made permanent provided the posts have been in continuous existence for a period of 5 years or more and are required indefinitely.

(b) and (c). The implementation of these orders is the responsibility of the administrative Ministries themselves who review the position in this regard from time to time. No cases of non-observance of the orders have come to the notice of the Finance Ministry.

**PERMANENT POSTS IN DEPARTMENT OF
REHABILITATION**

5399. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the Department of Rehabilitation approached his Ministry for increase in the percentage of the number of posts to be converted into permanent posts;

(b) if so, whether it is a fact that their request was turned down; and

(c) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) Yes, Sir.

(c) As the Department of Rehabilitation is a temporary department, 50% of the temporary posts in the Department have been converted into permanent ones in accordance with the standing orders. A higher percentage than this is not admissible under these orders.

DRUG TO CONTROL BIRTH RATE

5400. SHRI HIMATSINGKA :
SHRI CHENGALRAYA
NAIDU :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether any drug has been tested successfully in inducing temporary or permanent infertility in different types of animals;

(b) if so, the name of the drug and whether it has been tested in inducing infertility among human beings; and

(c) the name of the researcher or the research institute which has been responsible for the discovery of this drug ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) :

(a) Yes.